

[Shri Lal Bahadur Shastri]

of the House. Evidently, he has no further information.

Shri Frank Anthony: No, Sir. The position has not been clarified. The simple point was that the Home Minister said he had written to me and I had not replied. My position is this, that I did reply, and at great length. Is that a fact or not?

An. Hon. Member: It is all over.

Shri Frank Anthony: It is not over. I did reply to him and at great length.

The Minister of Home Affairs (Shri G. B. Pant): It is a very trivial matter. When I made that statement that I had written a letter and had not received a reply, obviously Shri Frank Anthony did not contradict me, because his impression too did not differ from mine. He found out later that a letter had been written by him to me. I do not want to contradict any Member of this House, and when he says that he had sent a letter to me and had received a reply from me, I accept what he says. In fact, I have seldom contradicted any Member of this House so far as statements of fact are concerned. He says so. I need not state the circumstances under which I made that statement. It is a very trivial matter. I do not want to pursue it further or to state what passed between him and me. There was no such intention.

What he said was this. He wanted to give a personal explanation because Shri D'Cruz had been in a way placed in a somewhat awkward position. I said: 'I am sorry if he had been so placed'. I do not know what more he wants me to do. I do not contradict what he says and I do not say, after what he has said, that I stick to what I had said previously. He says that my statement was not correct to that extent. I said that if I had made an incorrect statement, I was sorry. I have also said that as Shri Frank Anthony is

satisfied that what I said was not correct. I accept what he says.

Shri Frank Anthony: May I point out.....

Mr. Speaker: I am not going to allow a further discussion. The matter is closed. It is not a question of cross-examination. The hon. Minister has said 'yes'. That may be taken as it is. He has said today that he did receive the letter. It is a small matter. Possibly it escaped his notice. He even said: 'I am sorry if I have said so'. But I do not know what kind of crucifixion this is. I am not going to allow it.

Paper to be laid on the Table.

Shri Frank Anthony: I beg your pardon.

Mr. Speaker: I am sorry. I am not going to allow this (*Interruptions*).

Shri Frank Anthony: May I place it on the Table of the House?

Mr. Speaker: I am not going to allow it.

Shri Frank Anthony: This is the correspondence that passed between myself and the Home Minister.

Mr. Speaker: No, I am not going to load the Table with all such papers.

Shri Frank Anthony: I rise on a point of order.

Mr. Speaker: Let the Paper mentioned on the agenda be laid on the Table of the House first. I will hear him later.

PAPER LAID ON THE TABLE

NOTIFICATION RE: AMENDMENT TO ALL INDIA SERVICES (DISCIPLINE AND APPEAL) RULES

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under subsection (2) of Section 3 of the All

India Services Act, 1951, a copy of Notification No. GSR 321 dated the 19th March 1960 making certain amendment to the All India Services (Discipline and Appeal) Rules, 1955. [Placed in Library, See No. LT-2053] 60].

12.05 hrs.

RE: POINT OF PERSONAL
EXPLANATION—contd.

Mr. Speaker: What is the point of order?

Shri Frank Anthony (Nominated—Anglo-Indians): My point of order is this. You have tried to shut me out.....

Mr. Speaker: What is the point of order?

Shri Frank Anthony: The point of order is this. You have sought in your own way to shut me out without knowing the facts. (*Interruptions.*)

Mr. Speaker: I am not going to allow this. I am not going to allow it, because he casts aspersions on the Chair. What is the point of order?

Shri Frank Anthony: You have said, I am trying to crucify the Home Minister. That is exactly the point I am trying to explain. All that I am trying is for the Home Minister to accept the factual position. That you would not allow me to do by placing the correspondence on the Table of the House.

Mr. Speaker: I had intimated to the hon. Member—and I found the hon. Minister of Parliamentary Affairs went and told him also—that this matter is closed. The other day I said that if there is anything more to be said, the hon. Home Minister will come and say that. The hon.

Home Minister had nothing more to say. But when he was asked to give a definite answer he went to the extent of saying that not only was this to be treated as a small matter but that he would not contradict the hon. Member and what he said might be taken as having been admitted. Of course, he said that he treated it as a trivial matter and that he was sorry for it if he had said something wrong. But, in spite of that, the hon. Member comes to pursue that. I am not going to allow him to place the papers on the Table of the House. It is for me to decide. I cannot receive all and sundry papers to be placed on the Table of the House. The matter is closed. I am really very sorry.

Shri Frank Anthony: So am I. I am very sorry. (*Interruptions*)

12.07 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-FIRST REPORT

Sardar Hukam Singh (Bhatinda): Sir, I beg to present the Sixty-first Report of the Committee on Private Members' Bills and Resolutions.

ESTIMATES COMMITTEE
EIGHTY-FIRST REPORT

Shri H. C. Dasappa (Bangalore): Sir, I beg to present the Eighty-first Report of the Estimates Committee on the Ministry of Scientific Research and Cultural Affairs—Part III on National Atlas Organisation, Survey of India, Botanical Survey of India, Zoological Survey of India and Central Board of Geophysics.